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O.A. No. 179/2011

ORDER DATED 30th MARCH, 2011

G.C. Moharana Applicant

VIS.

Union of India & Others Respondents

Coram:

HON'BLE MR. C.R. MOHAPATRA, MEMBER ADMN.

&

HON'BLE MR. A.K. PATNAIK, MEMBER JUDL.

Heard Sri S.S. Mohanty, Ld. Counsel for the applicant and Sri S.K. Ojha, Ld. Standing Counsel appearing on notice for the Respondents (Rlys.) on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. The contention of the applicant is that some amount are due from the Railways because of arrear salary, gratuity, Pension, Provident Fund dues etc., Sri Mohanty, Ld. Counsel for the applicant submits that for the above grounds the applicant has submitted representations dated 05.04.2010 & 16.07.2010 Annexures A/1 & A/2 respectively. The said representations are pending for disposal. Having received no response, the applicant has approached this Tribunal by filing the present O.A. Since the representations of the applicant are pending before the Respondent No.2, he prays to direct the Respondent No.2 to consider the pending representations of the applicant at Annexures-A/1 & A/2 and pass a reasoned order for payment of the above dues as due and admissible under rule within a specified time.

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3. Having regard to the submissions made and as agreed to by the Ld. Counsel for the parties, without going into the merit of the case at this stage it is considered that ends of justice will be met by directing Respondent No.2 to consider and dispose of the pending representations vide Annexures-A/1 & A/2 and pass a reasoned order within a period of four months from the date of receipt of copy of this order. Ordered accordingly.

4. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

5. Send a copy of this order along with copy of the O.A. to Respondent No.2 for compliance and free copies of this order be made over to the Ld. Counsel for the parties.


MEMBER JUDL.


MEMBER ADMN.

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